

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No.104 of 2021

K.Ramsingh
S/o.Kandasamy,
No.3/93, South Street,
Theertharappapuram post,
Alangulam Taluk, Tenkasi District

.....Applicant

VS

1. State Environment Impact Assessment Authority,
Government of Tamilnadu,
3rd Floor, Panagal Maligai,
No.1 Jennis Road, Saidapet,
Chennai, Tamilnadu-600 015.
2. The Chairman,
Tamilnadu Pollution Control Board,
No.76, Mount Road,
Chennai. 32
3. The Deputy Director,
Dep of Geology and Mining,
Collectorate, Kokkirakulam,
Tirunelveli.
4. The District Collector,
Collectorate,
No.82, Railway Feeder Road,
Tenkasi.
5. The Superintending Engineer,
TANGEDCO, Anna Building,
Thiyagaraya Nagar, Tirunelveli 627 011
6. The Assistant Engineer,
Distribution- TANGEDCO,
Servaikkarapatti, Kadayam,
Tenkasi District.
7. N.Mohamed Mahaboob,
Proprietor- AP Nadanoor Rough Stone,
Jelly and Gravel Quarry,
No.8/142, Main Road,
Pottal Pudur, Ambasamudram Taluk,
Tenkasi.
8. K.Sasikumar,
S/o.V.Kalangiam,
Proprietor- AP Nadanoor Rough Stone,

K. Sasikumar

Jelly and Gravel Quarry,
No.9/303, Nainar Koil Street,
Velappanaiyerupaatti, Thippanampatti Village,
Tenkasi District- 627 423

REPLY FILED BY THE 8TH RESPONDENT

I, K.Sasikumar, Son of V.Kalanglam, Hindu, aged about 38 years, residing at No.9/303, Nainar Koil Street, Velappanaiyerupatti, Thippanampatti village, Tenkasi District, do hereby solemnly affirm and sincerely state as follows;

1. I am the 8th Respondent herein and I am well acquainted with the facts and circumstances of the case.
2. I am the 8th Respondent in the original application No.104 of 2021 and I am well acquainted with the facts and circumstances of the case.
3. I submit that, this 8th Respondent had filed the preliminary objection dated 22.09.2021 and the same was taken into file on 23.09.2021 and as per the orders of this Hon'ble Tribunal, the Joint Committee had filed its Report dated 26.10.2021 before this Hon'ble Tribunal and the same was uploaded in the Hon'ble National Green Tribunal website on 27.10.2021
4. It is submitted that, the conclusion of the joint committee is that, this 8th Respondent had followed all rules and procedures in the quarrying operation and had not committed any violations.
5. I submit that the extract of conclusion of the committee is given below:

16. Conclusion of committee:

- I. The respondents have obtained the necessary clearance and permissions.*
- II. The mining operations are carried out within the permitted area.*
- III. The quarry depth is within the permissible depth and above the water table level.*
- IV. No high-density blasting was done. There were no damages to the property of the neighbors.*

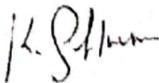
K. Sasikumar

V. Bench height and slop is not maintained as per MMR rules, 1961

6. With regard to page 15, para 17 of the joint committee report, the procedures were suitably followed in the quarry area and I submit that,
- I. The internal road is graded and hereby dust pollution during vehicle movement is avoided by water sprinklers and truck mounted sprinklers.
 - II. This respondent had taken all steps to allocate funds for CSR activity.
 - III. Since quarry is not in operation, this respondent could not able to maintain the health check-up and the same will be followed and records will be maintained in future course.
 - IV. Sufficient green belt was maintained in and around the quarrying area. Steps have been taken to improve the same.
7. I submit that, because of the pendency of the case, the quarrying operations had been stopped on 16.07.2021 and the Department of Geology and Mining has not issued the transport pass thereon for the past 133 days (i.e, 16.07.2021 to till date(26.11.2021))and it is submitted that, the Corona pandemic situation and government mandated lockdown has already disrupted the business chain, which had led to closure of manufacturing facilities and had already caused loss of lakhs of rupees to this 8th Respondent.

Therefore, in the view of the above, I most humbly prays before this Hon'ble Tribunal to record the submissions stated and consider the reasons stated in this reply affidavit and pleased to dismiss this original application and pleased to pass such orders deem fit and render justice.

Solemnly affirmed at Chennai, on this)
the 24th day of November, 2021,))
and signed his name in my presence.)


BEFORE ME,
M. P. Pradeep
MA 3610/18
ADVOCATE, CHENNAI

**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE,
CHENNAI**

Original Application No.104 of 2021

K.Ramsingh
S/o.Kandasamy,Applicant

Vs

State Environment Impact
Assessment Authority,
Government of Tamilnadu and others
...Respondents

**REPLY FILED BY THE 8TH
RESPONDENT**

**M/S.S.V.VIJAY PRASHANTH (1366/2003),
S.V.BANU PRIYA (1943/2009)
N.NAJUMUNISHA (2055/2017)
A.S.SHANMUGA RAJAN (3373/2018)**

COUNSEL FOR APPELLANT